

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB) No. 697/KB/2018
CA(IB)No. 1161/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st DECEMBER, 2018, 10:30 A.M.

Name of the Company	Reliance Commercial Finance Ltd -Vs- Snowqueen Towers Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Rahul Anand, Adv. Karan Datta (R.P.)
2. Karan Datta R.P.
3. Anil Bhasin Thelrich for Applicant-

Rahul Anand
31/12/18

Karan Datta
31/12/18

Anil Bhasin Thelrich
31/12/18

ORDER

Ld. Resolution Professional with his Counsel as well as Ld. Counsel for the Financial Creditor is present.

Heard the Ld. Counsel appearing for the Resolution Professional and the 2nd Progress Report is filed. It is recorded.

CA(IB) No. 1161/KB/2018 - This is an application filed by the Resolution Professional u/s. 12A of the Insolvency and Bankruptcy Code, 2016 for withdrawal of the CP(IB) No. 697/KB/2018 for the reason of discharge of the entire debt due to the Financial Creditor, who is the applicant in the C.P. It is submitted on behalf of the Resolution Professional that all the requirements u/s. 12A has been meted out and Regulation 30A of

the Insolvency Resolution Process Regulations has been complied with and this application has been filed prior to publication of Expression of Interest from prospective resolution applicants. Therefore, being satisfied that the application meted out all the requirement necessary u/s. 12A of the I & B Code, this application is liable to be allowed and accordingly, allowed. The applicant is permitted to withdraw the C.P.(IB) No. 697/KB/2018 as per Section 12A of the I & B Code.

C.A. (IB) No. 1161/KB/2018 and C.P.(IB) No. 697/KB/2018 is disposed of accordingly.



(Jinan K.R.)
Member (J)